

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 145/MP/2013

Subject : Petition for adjudication of disputes arising out of Power Purchase Agreement (Supplemental) dated 18.12.2012 entered into between the petitioner and respondent.

Date of Hearing : 7.8.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : DNH Power Distribution Company Limited

Respondents : NTPC- SAIL Power Company Limited

Parties present : Shri Anand K. Ganeshan, DNH Power
Ms. Swapna Seshadri, Advocate, DNH Power
Shri M.G. Ramachandran, Advocate, NTPC-SAIL
Ms. Poorva Saigal, Advocate, NTPC-SAIL
Shri Dilip Kumar Tiwari, NTPC- SAIL
Shri A.K. Bishoi, NTPC-SAIL

Record of Proceedings

Though order was reserved in the Petition on 14.3.2018, the same was listed for hearing since order in the Petition could not be issued prior to one Member demitting office.

2. Learned counsel for the parties submitted that since the Commission has already noted the arguments through a detailed ROP, there is no requirement for further arguments and order may be passed based on the documents available on record and the submissions already made.

3. Based on the consent of the parties, order in the Petition was reserved.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**